- (ii) Notification G.S.R. No. 1843, dated the 24th December, 1964.
- (iii) Notification G.S.R. No. 22, dated the 26th December, 1964.
- (iv) Notification G.S.R. No. 1846, dated the 26th December, 1964.
- (v) Notification G.S.R. No. 1860, dated the 31st December, 1964.
- (vi) Notification G.S.R. No. 39, dated the 2nd January, 1965.
- (vii) Notifications G.S.R. Nos. 76 and 77, dated the 5th January, 1965.
- (viii) Notifications G.S.R. Nos. 87 to 89, dated the 5th January, 1965.
- (ix) Notifications G.S.R. Nos. 90 and 91, dated the 6th January, 1965
- (x) Notifications G.S.R. Nos. 92 and 93, dated the 11th January, 1965.
- (xi) Notification G.S.R. No. 180, dated the 20th January, 1965.
- (xii) Notifications G.S.R. Nos. 158 and 159, dated the 21st January, 1965.
- (xiii) Notification G.S.R. No. 182, dated the 23rd January, 1965.
- (xiv) Notification G.S.R. No. 184, dated the 27th January, 1965.
- (xv) Notifications G.S.R. Nos. 214 and 214-A, dated 3rd February, 1965.
- (xvi) Notifications G.S.R. Nos. 217 and 218, dated the 8th February, 1965.
- (xvii) Notification G.S.R. No. 244 dated the 10th February, 1965.

[Placed in Library: See No. LT-3879/65 for (i) to (xviii).]

(b) A copy of the Ministry of Food and Agriculture (Department of Food) Notification G.S.R. No. 1842, dated the 24th December, 1964, under sub-section (1) of seccertain papers relating to Orissa Affairs

tion 12-A of the Essential Commodities Act, 1955. [Placed in Library. *See* No. LT-3880/65.]

MINISTRY OF DEFENCE NOTIFICATION

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (DR. D. S. RAJU): Sir, I beg to lay on the Table a copy of the Ministry of Defence Notification S.R.O. No. 68, dated the 11th February, 1965, publishing a corrigendum to Government Notification S.R.O. No. 22 E, dated the 19th February, 1964. [Placed in Library. See No. LT-3897/65.]

CHAIRS RULING RE LAYING ON THE TABLE CERTAIN PAPERS RELATING TO ORISSV AFFAIRS

SHRI BHUPESH GUPTA (West Bengal): Sir, before you pass on to the next item, I would seek your guidance on one matter. We are in a little difficulty. You, Sir, gave a ruling on the CBI Report. On the same day the Speaker of the other House gave a ruling also. Now, Sir, it appears on the face of it and some people have taken them to be different types of rulings. We are in the same Parliament I am not saying which is right or which is good or bad. But personally I would like to have the position clarified. I presume that there is no fundamental difference between your ruling and the other ruling.

MR. CHAIRMAN: You hold.

SHRI BHUPESH GUPTA: 1 presume it and I think I am right, Sir.

SHRI AWADHESHWAR PRASAD SINHA (Bihar): Are we discussing the ruling given in the other House? On a point of order, Sir. can this House discuss a ruling given in the other House? And was this question put before you, Sir, before the gentleman came into the House? Did he intimate to the Chairman that he would be raising this question?